

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

(u)

Allahabad the day 13th May 1997.

ORIGINAL APPLICATION NO. 377 OF 1997.

CORAM : Hon'ble Mr. S. Das Gupta Member (A)
Hon'ble Mr. T.L. Verma, Member (J)

Dinesh Chandra Maheshwari,
S/o Late Shri Avadh Behari Lal,
working as Helper Khalasi Diesel Shed,
Izzatnagar, Bareilly.

..... Applicant.

(By Advocate Shri Prakash Krishna).

Versus

1. Union of India through
Divisional Railway Manager,
N.E. Railway, Izzatnagar, Bareilly.
2. Senior Divisional Personnel Officer,
N.E. Railway, Izzatnagar, Bareilly.

..... Respondents.

(By Advocate)

ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta, Member-A

1. Heard the learned counsel for the applicant.
2. From the averments it appears that the applicant was allowed to appear in a supplementary test for selection to the post of Diesel Fitter Grade III by the order dated 29.12.1994 initially against 25% quota. He was called for viva voce also after the written test by the order dated 20.2.1996.

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The applicant's grievance is that although a long time elapsed since then result has not been declared.

3. It is possible that the applicant did not succeed in the test. The applicant has not brought out any rule, nor the learned counsel for the applicant cited before us any rule under which the result has to be declared, even if the candidate fails in the examination. However, we have noticed that the applicant had submitted a representation dated 8.8.1996 followed by several other representations requesting the authorities concerned to declare his result and it is alleged that these representations have not been acted upon.

4. Since the applicant as a lone candidate in a supplementary examination, irrespective of the fact whether or not there is any rule for notifying the result in case the candidate failed in the examination, we consider it appropriate that his representation be considered and disposed of by the respondents. In case he has failed in the examination, this fact can be notified to him.

5. On our direction Shri Prashant Mathur has taken notice of this case. We dispose of this application with a direction to the respondents to consider the aforesaid representations and dispose of the same by notifying to the applicant whether or not he has qualified in the examination. This may be done within a period of four weeks from the date of the communication of this order.



(B)

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6. A copy of the order alongwith a copy
of the O.A. meant for respondents be given to
Shri Prashant Mathur by the office.

J. Mathur
Member (J)

W. R.
Member (A)

am/